

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 35 (ND) /2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.06.2018.

NAME OF THE COMPANY: M/s Helpline Hospitality Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner:	Mr. Yatin Sachdeva, Advocate for Liquidator Mr. Sarvesh Kashyap, Liquidator
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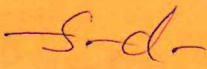
For the Respondent:	Mr Vishnu Sankar, Advocate
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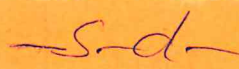
ORDER

CA 195/2018 is a Contempt Petition under Section 2 of the Contempts Act stating that the Corporate Debtor has not cooperated. Ld. Counsel for the Ex-Director has appeared and submitted that all the documents in their possession pertaining to the financial statements for 2011-2012 have been handed over. The Ex-Directors are ready and willing to handover the financial statement last filed i.e. for the year 2012-2013, after which there has been no business of the company.

The Ex-Directors are directed to hand over the physical possession of the assets as per the last balance sheet for the year 2012-2013 to the RP/Liquidator.

To come up for interim report on 18th July, 2018.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)